

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
DIVISION BENCH
COURT - I

ITEM No.101 - C.P.(IB)/56(AHM)2021
With
ITEM No.102 – IA/217(AHM)2022

Proceedings under Section 7 IBC

IN THE MATTER OF:

Bhupesh Sevantilal Shah
V/s
Lyka Lab Ltd

.....Applicant

.....Respondent

Order delivered on 17/04/2024

Coram:

Mr. Shammi Khan, Hon'ble Member(J)
Mr. Sameer Kakar, Hon'ble Member(T)

PRESENT:

For the Applicant	:Mr. Navin Pahwa, Senior Advocate a. w. Mr. Jaimin Dave, Advocate & Ms. Hirva Dave, Advocate
For the Respondent	:Mr. Saurabh Soparkar, Senior Advocate a. w. Ms. Dharmishta Raval, Advocate

ORDER

C.P.(IB)/56(AHM)2021 & IA/217(AHM)2022

As per the last order both the sides have filed their written submissions which are taken on record.

Further, we have heard the remaining arguments and rebuttal. Perused the records.

Ld. Counsel for the Respondent seeks and granted to file purshish within three days with liberty to the Applicant to file Counter purshish within three days.

The orders are reserved.

-Sd-

SAMEER KAKAR
MEMBER (TECHNICAL)

-Sd-

SHAMMI KHAN
MEMBER (JUDICIAL)